

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATED: 16.6.93

O.A. No. 486/92

Dr. P.J. Alexander  
son of late P.O. Alexander Muthalali  
Special Officer for preparation of  
Training Manual for the Police Deptt.  
Kripa Belhavan, Kowdiar,  
Thiruvananthapuram

Applicant

VS.

1. The Chief Secretary to Government  
of Kerala, Thiruvananthapuram
2. The State of Kerala represented by  
Chief Secretary to Government,  
Thiruvananthapuram

Respondents

Mr. K. Ramakumar

Advocate for  
applicant

Mr. D. Sreekumar Govt. Pleader

Advocate for  
respondents

CORAM:

THE HON'BLE MR. N. DHARMADAN JUDICIAL MEMBER

JUDGMENT

MR. N. DHARMADAN JUDICIAL MEMBER

Applicant is a senior I.P.S. <sup>Officer</sup> of the Kerala Cadre. He has filed this application for expunging the adverse entries made in the Confidential Report for the period 1989-90 and 1.4.90 to 31.10.90.

2. When the case came up for final hearing, it was brought to my notice that subsequent to the filing of this original application, applicant was given promotion and he is being considered for further promotion pursuant to the direction of the Tribunal. It is also brought to my notice that applicant has filed another O.A. 807/93 and this Tribunal disposed of the same with appropriate direction. In view of the direction issued by the Tribunal in O.A. 807/93, I am of the view that the grievance highlighted by the applicant in this original application need not be

decided on merits and the application can be ~~closed~~ reserving the right of the applicant to agitate the matter separately after disposal of the representation as directed in O.A. 807/93. In this view of the matter, I am not examining the legal contentions raised in this case and close the application.

3. There shall be no order as to costs.

*N. Dharmadan*  
16.6.93

(N. DHARMADAN)  
JUDICIAL MEMBER  
16.6.93

kmm

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1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. To be circulated to all Benches of the Tribunal?